

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**COMP.APPL/140(CH)2024**  
**And**  
**CP No. 29/Chd/Hry/2022**

**IN THE MATTER OF:**

**Sanjay Kumar**

...

**Petitioner**

**Versus**

**Marti Tunnel Ag**

...

**Respondent**

**Under Section: 241(l)-242(4), CA 2013**  
**Rule: 11 of NCLT 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner**

: Mr. H.L. Tiku, Senior Advocate with Ms. Yashmeet Kaur, Mr. Rakesh Kumar, Advocates

**For the Respondent No. 1 to 3**

: Mr. Vipul Joshi with Mr. Prashant Kapila, Advocates

**For the Respondent No. 4**

: Mr. Ankit Kumar, Advocate

**ORDER**

**COMP.APPL/140(CH)2024**

This is an application filed under Rule 11 of NCLT Rules, 2016 on behalf of the applicant (respondents No. 1 to 3 in main petition) for placing on record additional documents. The learned counsel for the petitioner has acknowledged the receipt of advance copy of the application. Therefore, the requirement of notice is dispensed with. The learned counsel for the petitioner has prayed for grant of a week's time to file the objections, if any. So, post this COMP.APPL/140(CH)2024 on 05.08.2024.

**CP No. 29/Chd/Hry/2022**

Heard the submissions made by the learned counsel for the petitioner as well as learned counsel for the respondent with regard to the interim reliefs as prayed for. We are of the view that it is fit and appropriate to consider all the reliefs after hearing the matter in toto, hence no interim relief is granted at this stage of the matter. With the consent of counsels for both the parties, matter is now stand posted for arguments on 05.08.2024

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**